

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 478

TO BE ANSWERED ON FEBRUARY 06, 2018

REAL ESTATE REGULATION ACT

No. 478 DR. KIRIT SOMAIYA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is facing hurdles for proper implementation of the Real Estate Regulation Act (RERA) in the country and if so, the details thereof;
- (b) whether the Government has decided for setting up of a Central Advisory Council for better implementation of this law;
- (c) if so, the details thereof along with the details of its members and their tenure; and
- (d) the role and power of this council?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

- (a): The Ministry of Housing and Urban Affairs being the 'appropriate Government' for Union Territories (UTs) without legislature, notified the Rules for Union Territories (UTs)

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without legislature under the Real Estate (Regulation and Development) Act, 2016 within the stipulated time. In so far as States and other UTs are concerned, the concerned State/UT Government is required to notify the Rules under the Act.

The Ministry of Housing and Urban Affairs has during workshops, State level review meetings and interactions emphasized the need to ensure that the Rules framed are in accordance with the provisions of the Act. The Ministry of Housing and Urban Affairs has also shared the Rules framed for UTs without legislature with States/UTs.

(b) to (d): In exercise of the powers conferred by sub-section (1) of Section 41 of the Real Estate (Regulation and Development) Act, 2016 (Act), the Central Government has appointed a thirty member 'Central Advisory Council'. The composition and other details of the Council are at Annexure.

The Central Advisory Council has been appointed to advise and recommend the Central Government on all matters concerning the implementation of this Act including major questions of policy; protection of consumer interest; fostering the growth and development of the real estate sector; any other matter as may be assigned to it by the Central Government.

MINISTRY OF HOUSING AND URBAN AFFAIRSNew Delhi, the 20th November, 2017

S.O. 2666.—In exercise of the powers conferred by sub-section (1) of section 41 of the Real Estate (Regulation and Development) Act, 2016 (16 of 2016) (hereinafter referred to as the Act), the Central Government hereby appoints the following persons specified in the table below with effect from the date of its publication in the Gazette, as members of the Central Advisory Council (hereinafter referred to as the Council), namely:—

TABLE

Sl. No.	Name	Designation
1.	Hon'ble Minister of State (I/C), Housing and Urban Affairs, Government of India	Chairperson (ex-officio)
2.	CEO, Niti Aayog, Government of India	Member (ex-officio)
3.	Secretary, Ministry of Housing and Urban Affairs, Government of India	Member (ex-officio)
4.	Secretary, Department of Revenue, Ministry of Finance, Government of India	Member (ex-officio)
5.	Secretary, Department of Economic Affairs, Ministry of Finance, Government of India	Member (ex-officio)
6.	Secretary, Department of Industrial Policy and Promotion, Ministry of Commerce and Industry, Government of India	Member (ex-officio)
7.	Secretary, Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution, Government of India	Member (ex-officio)
8.	Secretary, Ministry of Corporate Affairs, Government of India	Member (ex-officio)
9.	Secretary, Department of Legal Affairs, Ministry of Law and Justice, Government of India	Member (ex-officio)
10.	Managing Director, National Housing Bank (NHB)	Member (ex-officio)
11.	Chairman and Managing Director, Housing and Urban Development Corporation (HUDCO)	Member (ex-officio)
12.	Chief Secretary, Government of National Capital Territory of Delhi	Member (ex-officio)
13.	Additional Chief Secretary / Principal Secretary / Secretary, Government of Uttar Pradesh (dealing with implementation of the Act)	Member (ex-officio)
14.	Additional Chief Secretary / Principal Secretary / Secretary, Government of Odisha (dealing with implementation of the Act)	Member (ex-officio)
15.	Additional Chief Secretary / Principal Secretary / Secretary, Government of Haryana (dealing with implementation of the Act)	Member (ex-officio)
16.	Additional Chief Secretary / Principal Secretary / Secretary, Government of Tamil	Member (ex-officio)

	Nadu (dealing with implementation of the Act)	
17.	Chairman, Real Estate Regulatory Authority, Maharashtra	Member (ex-officio)
18.	Chairman, Real Estate Regulatory Authority, Gujarat	Member (ex-officio)
19.	Chairman, Real Estate Regulatory Authority, Madhya Pradesh	Member (ex-officio)
20.	Chairman, Real Estate Regulatory Authority, Assam	Member (ex-officio)
21.	Chairman, Real Estate Regulatory Authority, Karnataka	Member (ex-officio)
22.	President, National Real Estate Development Council (NAREDCO) (New Delhi)	Member (ex-officio)
23.	President, Confederation of Real Estate Developers Association of India (CREDAI) (New Delhi)	Member (ex-officio)
24.	President, Forum for People's Collective Efforts (FPCE), Kolkata (West Bengal)	Member
25.	Chairman, Federation of Apartment Owners Association (FAOA), Gurgaon, Haryana	Member
26.	Chairperson, National Association of Realtors - India (NAR-INDIA), Gurgaon, Haryana	Member
27.	Chairperson, Central Building and Other Construction Workers Advisory Committee (or his nominee), Ministry of Labour and Employment, Government of India	Member (ex-officio)
28.	Founder, Namma Bengaluru Foundation (or his nominee), Bengaluru Karnataka	Member
29.	Managing Director, Liases Foras, Mumbai, Maharashtra	Member
30.	Additional Secretary / Joint Secretary (Housing), Ministry of Housing and Urban affairs, Government of India	Member Convenor (ex-officio)

2. The Chairperson of the Council shall have the power to co-opt any individual or organization, as a technical representative, to participate in the meetings of the Council.

3. The members at serial numbers 12 to 21 of the table, selected by rotation, as provided under sub-section (3) of section 41 of the Act, shall hold office as such member for a period of three years, from the date of this notification.

4. The members at serial numbers 22 to 29 of the table, selected as provided under sub-section (4) of section 41 of the Act, shall hold office as such member for a period of five years, from the date of this notification.

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